NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 18/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2017

NAME OF THE PARTIES: Ms. Rashmi Sunil Arora

V/s.

M/s. Sara Research & Developers Centre Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Mr. Zoù o Argeri	Adv for Ret. Kiner	Dans aci
2 -	MR. RAHUL SOMAN	ADV. FOR Respondent No. 4 & 5	2
3.	MR Vishal June	Respondent No 182	and

ORDER CP No. 18/397-398/NCLT/MB/MAH/2017

- 1. The Learned Representative of the Petitioner is present.
- 2. On the other hand the Learned Representative of Respondent Nos. 1, 2, 4 and 5 are present.
- 3. The Learned Representative of the Respondents have stated that the Reply has been filed on 17.03.2017. A Rejoinder is yet to be filed. The Petitioner is granted leave to file the Rejoinder on or before 11.04.2017, a copy in advance to be served on the other side.

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- 4. The Learned Representative of the Petitioner has also stated that one Application has been filed now numbered as M.A. No. 96/2017 dated 17.03.2017. However, the Respondent Nos. 1, 2, 4 & 5 stated that the copy has not been served upon them. The Petitioner is willing to serve another copy to the Respondents.
- 5. The Copy of the Petition is also to be served on Respondent Nos. 1 and 2 as demanded in the Court, if so far not served. The Petitioner is instructed to complete the formalities of service by affirming through an Affidavit.
- 6. The Respondents are granted time to file Reply in respect of M.A. No. 96/2017 on or before 17.04.2017. Thereafter, the MA is to be heard on 21.04.2017. The date is communicated to both the sides.
 Sd/-

Dated: 31.03.2017

K.

M.K. Shrawat Member (Judicial)